

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/01373/2020**

This the 11<sup>th</sup> day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Hamid Qureshi.

.....Applicant

(Advocate: Mr. A.A. Bhat-Not present)

**Versus**

Union Territory of J & K and others

.....Respondents

(Advocate: Mr. Amit Gupta, ld. A.A.G.)

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending link and pin, learned counsel for the applicant has not attended the video conferencing. On the previous date i.e. 01.03.2021 also, no one was present on behalf of the applicant.

2. Accordingly, the T.A. is dismissed due to non-appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

/M.M/

**(RAKESH SAGAR JAIN)  
MEMBER (J)**